

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) to (c). A proposal of Government of Karnataka to develop tourism infrastructure at different centres of the State, was fielded for Japanese assistance. The OECF Mission of Japan appraised the project and have suggested for remodification of the proposals, which the OECF may consider during 1991 funding programme. Necessary revision/modification of project proposals are being carried out by the State Government of Karnataka.

Registration of Exporting Companies with FIEO

756. SHRI RUPCHAND PAL: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have received any representation from the exporting community regarding the difficulties being faced by them as a result of the import and Export Policy requirement to compulsorily register themselves with Federation of India Export Organisation (FIEO) for exports of more than 10 lakhs annually; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SHREEDHARAN): (a) Yes, Sir.

(b) The relevant provisions of registration with the Export Promotion Councils/Commodity Boards have since been amended. An exporter of multiple products whose f.o.b. value of exports in the preceding licensing year is more than Rs. 10 lakhs, now has an option to get registration with each of the concerned export promotion councils/Commodity Boards. In such a case, the exporter need not obtain registration with the Federation of Indian Export Organisa-

tions (FIEO).

[*Translation*]

Irregularities in Delhi Financial Corporation

757. SHRI MITRASEN YADAV: Will the Minister of FINANCE be pleased to state:

(a) whether Government have received complaints alleging violation of norms and procedures in sanction, disbursement and recovery of loans even by the senior officers of the Delhi Financial Corporation;

(b) whether, in view of the serious allegations involving senior officers themselves, Government propose to conduct an enquiry into these allegations through the C.B.I.; and

(c) if so, when and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). The Staff Association of Delhi Financial Corporation had sent representations to various authorities including Delhi Administration alleging that senior officers of the Corporation were involved in sanction, disbursement and recovery of loans in violation of norms and procedures of the Corporation. Irregularities and malpractices were also referred to in certain press reports. These were inquired into by the Chairman and Managing Director of Delhi Financial Corporation and reported to the Delhi Administration. The charges were found to be not substantiated.

SC/ST Employees in Public Sector Steel Plants

758. SHRI RESHAM LAL JANGDE: SHRI D. AMAT:

Will the Minister of STEEL AND MINES be pleased to state: